NOTIFICATION

Home Department,
Mantralaya, Bombay-400 032,
Dated the 20th April 1981.

(579)

Prisons Act 1894.

No.RJM 0579/1(579)PRS-2.- In exercise of the powers conferred by clauses (10), (18) and (27) of section 59 of the Prisons Act, 1894 (IX of 1894) in its application to the State of Maharashtra, and of all other powers enabling it in that behalf, the Government of Maharashtra hereby makes the following rules further to amend the Maharashtra Prisons (Routine) Rules, 1965, namely :-

1. These rules may be called the Maharashtra Prisons (Routine)(Amendment) Rules, 1981.

2. In rule 7 of the Maharashtra Prisons (Routine) Rules, 1965 (hereinafter referred to as "the principal rules"), -

   (a) in sub-rule (2), for the words, brackets and figures "sub-rules (3) and (4)" the words and figures brackets "sub-rule (3)" shall be substituted; and

   (b) sub-rule (4) shall be deleted.

3. Rule 26 of the principal rules shall be deleted.

4. In rule 33 of the principal rules,-

   (a) in sub-rule (1), the words "in Class II" shall be deleted; and

   (b) sub-rule (4) shall be deleted.

By order and in the name of the Governor of Maharashtra,

M.S.Chitale
Assistant Secretary to Government.

...2/-